

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, MUMBAI.

Original Application No.843/1999

Date of Decision: 8.6.2004

CORAM: HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN
HON'BLE SHRI S.G. DESHMUKH, MEMBER (J)

Jagdish Chandra Rathi
B-4/13, Ashok Chakravarti
Co-operative Housing Society
J.B.Nagar, Andheri (East)
Mumbai 400 050. Applicant
(Applicant by none)

vs.

1. Union of India through
the Secretary,
Ministry of Finance
Govt. of India,
Department of Revenue,
New Delhi 110 011.

2. The Commissioner of Customs
New Custom House,
Ballard Estate, Mumbai 400 001.

3. Deputy Commissioner of Customs,
New Custom House,
Ballard Estate,
Mumbai 400 001.

4. Commissioner of Customs
New Delhi. Respondents

(Respondents by Shri V.G. Rege, Advocate)

O R D E R (ORAL)

[Per: V.K.Majotra, Vice Chairman]:

None has been present on behalf of the applicant on several previous hearings also. The applicant had made this O.A. against respondents' order dated 27.8.1999 regarding his repatriation to his parent organisation. He was relieved of his duties vide order No. 155/Tech/99 dated 27.8.1999. However, he had not reported for his duties to the parent organisation till the filing of reply affidavit on behalf of the respondents.

2. As the applicant has not been appearing in this case, for

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last several hearings, it seems he is not interested in pursuing this case. O.A. is dismissed in default and for non prosecution. No costs.

M. Deshmukh
(S.G. Deshmukh)
Member (J)

Sj*

V.K. Majotra
(V.K. Majotra)
Vice Chairman

8.6.04